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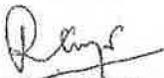
GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 11th June, 2008.

No.LJ (A) 21/71/291 - In exercise of the powers conferred by Clause (I) of Article 165 of the Constitution of India, the Governor of Meghalaya is pleased to appoint Shri G.S. Massar, Senior Advocate, Gauhati High Court to be the Advocate General for Meghalaya with effect from the date of taking over charge and until further orders whichever is earlier.


(R. Chatterjee)

Chief Secretary to the Govt. of Meghalaya,
Memo No.LJ (A) 21/71/291-A Dt. Shillong, the 11th June, 2008.

Copy forwarded to:-

1. The Commissioner & Secretary to the Governor of Meghalaya, Raj Bhavan, Shillong.
2. The Private Secretary to Chief Minister/Dy. Chief Ministers/Ministers, Shillong.
3. The Private Secretary to Chief Secretary, Meghalaya.
4. The Private Secretary to Chief Secretary, Govt. of Assam, Dispur, Guwahati - 781006.
5. Shri Anil Sarma, Ex-Advocate General, Meghalaya.
6. Shri G.S. Massar, Advocate General, (Designate), Govt. of Meghalaya, C/o Gauhati High Court, Shillong Bench.
7. The Accountant General, (A & E), Meghalaya, Shillong. The Advocate General shall be entitled to the followings -
 - (a) A retaining fees of Rs.7, 500/- p.m.
 - (b) Fees for appearing in Court, Traveling allowances etc as laid down in Part 3 of OM No.LR (B) 1/89/Pt/33 dated 28.3.2000 as amended from time to time.
 - (c) One vehicle with driver.
 - (d) One bungalow peon.
8. The Registrar General, Gauhati High Court, Guwahati - 781001.
9. The Registrar, Gauhati High Court, Shillong Bench, Shillong.
10. The Additional Advocate General, Meghalaya, Gauhati High Court, Shillong Bench, Shillong.
11. The Additional Advocate General, Meghalaya, Gauhati High Court, Guwahati - 781001.
12. The Senior Govt. Advocate, Meghalaya, Gauhati High Court, Guwahati - 781001.
13. The Senior Govt. Advocate, Meghalaya, Gauhati High Court, Shillong Bench, Shillong.
14. The President, High Court Bar Association, Shillong.
15. All Deputy Commissioners.
16. The District & Sessions Judge, Shillong.
17. The Chief Judicial Magistrate, Shillong.
18. All Sub-Divisional Officers (Civil).
19. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
20. The Secretary, Meghalaya State Law Commission, Shillong.
21. The Director of Printing & Stationery, Govt. of Meghalaya for favour of publication of the above Notification in the next issue of the Meghalaya Gazette.
22. All Administrative Departments.
23. All Heads of Department.
24. Law (B) Department.
25. The Treasury Officer, Shillong South Treasury, Shillong/Nongpoh Treasury, Nongpoh.
26. Guard File.

By order etc,


Secretary to the Govt. of Meghalaya,
Law Department.